

Chinese intrusion in Chaglagam

62. SHRIMATI KUSUM RAI:
SHRI PRABHAT JHA:
SHRI ARVIND KUMAR SINGH:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether Government is aware of Chinese intrusion into the Chaglagam sector of Arunachal Pradesh recently; if so, the details thereof;

(b) whether Government has raised the issue of repeated intrusion by China into Indian territory during the recent meeting of Prime Minister with Chinese Premier; and

(c) if so, the details thereof and the outcome thereof; if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) to (c) There is no commonly delineated Line of Actual Control (LAC) in the border areas between India and China. From time to time, on account of differences in the perception of the LAC, situations have arisen on the ground that could have been avoided if we had a common perception of the LAC. Government regularly takes up any transgression along the LAC with the Chinese side through established mechanisms. During PM's visit to China in October, 2013, leaders of both countries encouraged the Special Representatives, who have been charged with exploring a framework of settlement of the India-China boundary question, to continue their efforts in that direction. Peace and tranquility on the India-China border was recognized as an important guarantor for the development and continued growth of bilateral relations. The two countries signed a Border Defence Cooperation Agreement that will strengthen maintenance of stability on the border.

Agreements signed during China and Russia visit

†63. DR. YOGENDRA P. TRIVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) the number of agreements signed by the Prime Minister during his visit to China and Russia; and

(b) the number of economic agreement out of them; the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) and (b) 9 agreements were signed during Prime Minister's

†Original notice of the question was received in Hindi.

visit to China. Agreements of economic nature include the 'Memorandum of Understanding between the Ministry of Road Transport and Highways of the Republic of India and the Ministry of Transport of the People's Republic of China on Cooperation in Roads and Road Transportation' and 'Memorandum of Understanding between Ministry of Power, Government of the Republic of India and The National Energy Administration, Government of the People's Republic of China on Setting Up Chinese Power Equipment Service Centres in India.' 5 agreements were signed during Prime Minister's visit to Russia including 'Memorandum of Understanding between the Bureau of Energy Efficiency of the Republic of India and Federal State Budget Organisation "Russian Energy Agency" of the Ministry of Energy of the Russian Federation in the Field of Energy Efficiency' and 'Memorandum of Understanding in the field of Standardization and Conformity Assessment between Bureau of Indian Standards (BIS) [Republic of India] and Federal Agency on Technical Regulation and Metrology (GOST-R) [Russian Federation]'.

Issuing of identity certificate for passport

†64. DR. YOGENDRA P. TRIVEDI: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether a Member of Parliament is empowered to issue identity certificate to any person for passport purpose, if not, the reasons therefor;
- (b) whether an Under Secretary in Central or State Government is empowered to issue such a certificate; and
- (c) if so, whether their posts are considered superior to Members of Parliament, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED): (a) No. Identity Certificate (IC) is akin to a '*No Objection Certificate*' required to be submitted by any Passport applicant who is working in a Government Office/Public Sector Undertaking/Statutory body. This is issued by the Administrative Office/Controlling Authority of the employee where he/she is working. IC is issued by the Controlling authority after verifying the service record and antecedents of the employee.

(b) No. Government of India has not fixed any specific post/level or officer for issuing the IC. It is issued by the Controlling authority designated by the concerned Government Department.

(c) Does not arise.

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